

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CIVIL) No(s). 8/2025

IN RE: 2 MILLION LIVES AT RISK, CONTAMINATION IN
JOJARI RIVER, RAJASTHAN

[WITH OFFICE REPORT]

IA No. 298385/2025 - INTERVENTION/IMPLEADMENT

WITH

C.A. No. 5517-5519/2022 (XVII)

IA No. 72275/2024 - INTERVENTION APPLICATION

C.A. No. 8748/2022 (XVII)

FOR ADMISSION and I.R. and IA No.162203/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT

C.A. No. 9057-9058/2022 (XVII)

FOR ADMISSION and I.R. and IA No.166086/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.177541/2022-STAY APPLICATION

C.A. No. 9010-9011/2022 (XVII)

IA No.168478/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.179858/2022-STAY APPLICATION

Date : 21-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

By Courts Motion

For Petitioner(s) :Mr. Saurabh Rajpal, AOR
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For Respondent(s) :Mr. Rishabh Sancheti, Adv.
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Mr. Chandrika Prasad Mishra, AOR
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Mr. Ankit Pandey, Adv.
Ms. Harshita Bharadwaj, Adv.

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Mr. Gs Awana, Adv.
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Mr. Ketan Gaur, Adv.
Mr. Neil Chatterjee, Adv.
Mr. Utsav Saxena, Adv.
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Ms. Vandana Sharma, Adv.
Mr. Bhuvnesh Vyas, Adv.
Ms. Princess Singh, Adv.
Mr. Jatin Arora, Adv.

Mr. Raghunatha Sethupathy B, AOR

Mr. Digvijay Singh, Respondent-in-person

UPON hearing the counsel the Court made the following
O R D E R

In view of the facts and circumstances presented before this Court, certain directions for necessary compliance are issued in terms of the signed order.

List the matters again on 04.08.2026 for further consideration.

(SHIPRA NARANG)
SENIOR PERSONAL ASSISTANT

(signed order is placed on the file)

(RANJANA SHAILEY)
ASSISTANT REGISTRAR